

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PEACOCK CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Peacock Construction Private Limited
2.	Date of incorporation of corporate debtor	August 13, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai), under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45400MH2009PTC194913
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. off. address: Shop no.10, Mithila Shopping Centre, Ground Floor, V. M. Road, Juhu Scheme, Vile Parle (West), Mumbai - 400049, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	December 31, 2019
7.	Estimated date of closure of insolvency resolution process	June 28, 2020; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Name: Mr. Arun Kapoor Reg. No.: IBBI/IPA-003/IP-N00030/2017- 2018/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: G-601, Army Co-operative Housing Society, Sector-09, Nerul (East), Navi Mumbai - 400706, Maharashtra Reg. Email Id: arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: Sumedha Management Solutions Private Limited, 809-810, 8 th Floor, B-Wing, Trade World, Kamala Mills Compound, Lower Parel (West), Mumbai - 400013, Maharashtra Process specific email id: pcpl@sumedhamanagement.com
11.	Last date for submission of claims	January 14, 2020; being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Are available at: http://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench-II) has ordered the commencement of a corporate insolvency resolution process of the Peacock Construction Private Limited vide Order No. C.P. No.1347/MB/C-II/2019 dated December 31, 2019.

The creditors of Peacock Construction Private Limited, are hereby called upon to submit their claims with proof on or before January 14, 2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: January 02, 2020

Place: Mumbai


Arun Kapoor
Interim Resolution Professional
In the matter of Peacock Construction Private Limited

